

**COURT – I**

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**APPEAL No. 15 of 2012**

**Dated: 25<sup>th</sup> January, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Kumaon Garhwal Chamber of Commerce ... Appellant(s)**  
**Versus**

**Uttrakhand State Electricity Regulatory .....Respondent(s)**  
**Commission & Anr.**

Counsel for the Appellant(s): Mr. M.L. Lahoty,  
Mr. Paban K. Sharma &  
Ms. Gargi Bhatta Bharali

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan  
for R.1  
Mr. Pradeep Misra with  
Mr. Daleep Kr. Dhayani for R.2

**ORDER**

***Admit.*** Mr. Buddy A. Ranganadhan, the learned counsel takes notice on behalf of Respondent No.1 and Mr. Pradeep Misra, the learned counsel takes notice on behalf of Respondent No.2 and they seek some time to file the reply.

Post the matter on **15.02.2012**. In the meantime, the learned counsel for the Respondents are directed to file their replies after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**  
**TS**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**